

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 113

CP (IB) No. 286/Chd/Hry/2023

IN THE MATTER OF:

Vivriti Capital Limited

...Petitioner-Financial Creditor

Versus

Upscalio India Private Limited

...Respondent-Corporate Debtor

Under Section: 7, IBC 2016

Order delivered on 30.04.2024

CORAM:

**SHRI. SATYA RANJAN PRASAD,
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)**

PRESENT:

For the Petitioner : Mr. Ranjit Kumar, Proxy counsel for Mr.
Gulshan K. Sachdev

ORDER

Heard the submissions made by the counsel for the petitioner-Financial Creditor. The respondent-Corporate debtor has already been subjected to CIRP process in CP (IB) No.284/Chd/Hry/2023 titled as "*Nothern Arc Vs. Upscalio India Private Limited*". Learned proxy counsel for the respondent-Corporate debtor has submitted that they have already filed their claim with the RP of the respondent-Corporate debtor in CP (IB) No.284/Chd/Hry/2023, therefore the present Section 7 petition bearing CP (IB) No. 286/Chd/Hry/2023 stands disposed of however, liberty is afforded to the petitioner-Financial Creditor in case the CIRP does not get materialized.

The case folder and connected papers be consigned to the Record Room.

Sd/-

(SATYA RANJAN PRASAD)
HON'BLE MEMBER (T)

Sd/-

(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)